

I-5

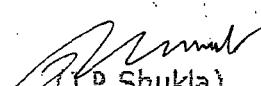
OA (Def) 189/06
Sadul Singh Bhati Vs. Union of India and Others.

Date of Order
11/9/2006

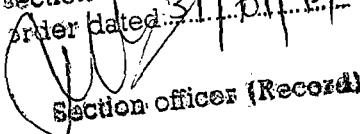
Mr. Kuldeep Mathur, counsel for the applicant.

R/C
Sectt. KM
181 91/6
per - K. Mathur
Adv.

The O.A. is in defect. The learned counsel for the applicant submits that certain subsequent developments have taken place and it has been instructed to withdraw this O.A. but with permission to file a fresh one. The prayer is accepted and applicant is permitted to withdraw this O.A. with liberty to file a fresh O.A., if he is so advised. The Registry need not register this case.


(J.P. Shukla)
Admvt. Member


(J.K. Kaushik)
Judl. Member

Part II and III destroyed
in my presence on 11/14/14
under the supervision of
section officer () as per
order dated 31/10/14

Section officer (Records)